## GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

### RAJYA SABHA

#### **UNSTARRED QUESTION NO. 2343**

TO BE ANSWERED ON 05.08.2022

#### SHARING OF REVENUE BY MAJOR TECHNOLOGY COMPANIES

## 2343. SHRI SUSHIL KUMAR MODI: SMT. PRIYANKA CHATURVEDI:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether Government is looking to make big tech majors Google, Meta, Microsoft, etc., to pay Indian newspapers and digital news publishers a share of revenue for using their original content;
- (b) whether it is a fact that the news publishers have no negotiating leverage and this needs to be tackled legislatively;
- (c) whether Government is planning to include some regulatory mechanism in the existing IT law; and
- (d) whether Government has studied the law adopted in Australia and European Union for revenue sharing with newspaper and digital news publishers?

#### **ANSWER**

# MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAJEEV CHANDRASEKHAR)

- (a) to (c): The issue regarding tech giants like Google, Meta etc. to share their advertising revenue with traditional or digital news publishers is a matter of concerns as raised by stakeholders including industry and legal experts. This Ministry regularly interacts with such stakeholders on requirements for new legislations, amendments of the Rules, etc.
- (d): According to media reports, Australian Parliament had in February, 2021 enacted a law, called 'the News Media and Digital Platform Mandatory Bargaining Code', requiring global digital companies to pay for local news contents.

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